

Rehabilitation of bonded labour in Orissa

1644. KUMARI SUSHILA TIRIA: Will the Minister of LABOUR be pleased to state:

(a) whether Government of Orissa have received full amount of the Central grant for rehabilitation of bonded labour;

(b) whether the grant is being actually utilized for the welfare and rehabilitation of bonded labour; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (c) Expenditure on the Centrally Sponsored Scheme for rehabilitation of bonded labour is shared on a matching basis between the State and the Central Government. Amounts released to the Orissa Government under the Centrally Sponsored Scheme as Central share during the last three years are as follows:

Year	Amount of grant (Rs. in lakhs)
1983-84	7.67
1984-85	302.44
1985-86	70.03
TOTAL	380.14

To ensure that the grant is used for the purpose for which it was released, the Central Government insists on submission of Utilisation Certificates by the State Governments in respect of the amounts released in the past. Further amounts are not released if the State Governments fail to submit proper Utilisation Certificates.

Effect of forest conservation act on the Development of Maharashtra

1645. SHRI NARESH C. PUGLIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state::

(a) whether Government are aware that the developmental programmes in Maharashtra have been blocked due to the Forest Conservation Act;

(b) if so, how many cases of this nature have been received by the Central Government from the Government of Maharashtra during the last three years which could not be implemented as a result of the said Act; and

(c) what action Government have taken to expedite disposal of the cases particularly when the State Government are prepared to provide alternative land against forest land?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAIJI LAL): (a) Government are aware that decisions under the Forest (Conservation) Act in respect of some development works in Maharashtra have been delayed because the State's proposals were incomplete.

(b) Out of 109 proposals for diversion of forest lands received from 1-1-1984 to 31-12-1986 from the State Government of Maharashtra, 65 have been approved, 6 not approved, 7 with-drawn and 25 closed on account of non-submission of essential information by the State Government. Only 6 proposals are pending for decision.

(c) Comprehensive guidelines have been sent to the State Government in regard to formulation of proposals for diversion of forest lands. If a proposal contains all the required information, a decision is taken expeditiously.

Import of printing machines under OGL

1646. SHRI CHIMANBHAI MEHTA: Will the Minister of COMMERCE be pleased to state:

(a) what category of printing machines were permitted to be imported under open general licence during the import policy period, 1984-85;